

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-933/ND/2020

IN THE MATTER OF:

M/s. Drive India Enterprise Solutions Limited

...PETITIONER

Vs.

M/s. BTM Exports Limited

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 14.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Ms. Pranaya Goyal and Ms. Priyakshi Bhatnagar, Mr. Pranav Saigal Advocates.

For the Respondent/ Corporate-debtor :Mr. Siddharth Dutta, Advocate.

ORDER

IA No. 5183 of 2020.

Heard the submissions made by the Learned Counsel for the Applicant/Corporate-debtor M/s. BTM Exports Limited. In this application, the Corporate-debtor has prayed for clubbing the matter. Today liberty is granted to him to withdraw the application and make appropriate application before the Principal Bench for necessary orders for clubbing the matter which is pending before Court No. 2 and Court No. 6. The Learned Counsel for the Operational-creditor has submitted that he has no instructions from his client regarding moving of the application before the Principal Bench for appropriate orders in the matter. IA No. 5183 of 2020 is therefore dismissed as withdrawn.

(Meenu)



IA No. 5365 of 2020.

Heard the submissions made by the Learned Counsel for the Application i.e., Corporate-debtor. The Learned Counsel for the Operational-creditor has submitted that they have filed the reply in the matter. The Learned Counsel for the Corporate-debtor has confirmed the receipt of the reply by yesterday evening and prayed for grant of time for filing the rejoinder. Two weeks' time has been granted for filing the rejoinder. Let this IA No. 5365 of 2020 be posted on **24.02.2021**.

IA No. 5467 of 2020.

This application is for condonation of delay in filing the reply by the Corporate-debtor.

Heard the submissions made by the Learned Counsel. Perused the contents of the application and delay in filing the reply is condoned. Matter is adjourned to **24.02.2021**. In the main petition in response to the rejoinder filed, the Learned Counsel for the Corporate-debtor has prayed for grant of leave of the Tribunal to permit him to file sur-rejoinder. Leave is granted. The Learned Counsel for the Corporate-debtor may take steps for filing sur-rejoinder within two weeks. Matter is adjourned to **24.02.2021**.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)